PAPERS LAID ON THE TABLE

Message from

REPORT OF THE COMMITTEE ON DISTRI-BUTION OF INCOME AND LEVELS OF LIVING—PART II—CHANGES IN LEVELS OF LIVING

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. R. KHAD1LKAR): Sir, I beg to lay on the Table a copy of the Report of the Committee on Distribution of Income and Levels of Living—Part II— Changes in Levels of Living. [Placed in Library. See No. LT—2408/69].

NINTEENTH REPORT (1968-69) OF THE U.P.S.C. AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to lay on the Table, under clause (1) of article 323 of the Constitution, a copy each of the following papers (in English and Hindi):

- (i) Nineteenth Report of the Union Public Service Commission for the period April 1. i%8 to March 31, 1969.
- (ii) Government Memorandum on the Report explaining the reasons for non-acceptance of the Commission's advice in two cases referred to in paragraph 33 of the Report.
- (iii) Statement showing the reasons for delay in laying the documents mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-2452/69 for (i) to (iii)].

ANNUAL REPORT (1968-69) OF THE CEMENT CORPORATION OF INDIA LIMITED. NEW DELHI AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:

- (i) 5th Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1968-69, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT— 2475/69 for (i) and (ii)].

Lok Sabha

MR. DEPUTY CHAIRMAN: Shri Nand Kishore Bhatt and Shri Godey Murahari are not here to lay a copy of the Report of the Committee on Public Undertakings.

MESSAGES FROM THE LOK

I. THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1969.

II. .THE COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWER AND CONDITIONS OF SERVICE) BILL, 1969.

III. THE SUPREME COURT (ENLARGEMENT OF CRIMINAL APPELLATE JURISDICTION) BILL, 1969.

SECRETARY: Sir, I have to report the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 18th December, 1969, agreed without any amendment to the Monopolies and Restrictive Trade Practices Bill, 1969, which was passed by Rajya Sabha at its sitting held on the 24th July, 1969."

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 20th December, 1969, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties